

Bill No. 181 of 2022

THE CONSTITUTION (AMENDMENT) BILL, 2022

By

SHRI KUNWAR PUSHPENDRA SINGH CHANDEL, M.P.

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further to amend the Constitution of India.

BE it enacted by Parliament in the Seventy-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Amendment) Act, 2022.

Short title and commencement.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. In article 325 of the Constitution, for the word, “sex”, the words “sex, poverty” shall be substituted.

Amendment of article 325.

STATEMENT OF OBJECTS AND REASONS

India is one of the most successful democracy in the world. It adopts dignity and equality of individuals with other values as an idealistic values. Every citizen has the right to contest elections and exercise right to vote. During historical period, certain classes of people were deprived of taking part in power and decisions-making. Society was engulfed with discriminations. However, from the very first day of the adoption of the Constitution, the aim of political justice has been achieved through provision of right to vote to every citizen of the country.

At present, Indian social structure has become more complex. A new class has come into existence as a result of financial complexities. The people belonging to low income groups have high probability of developing inferiority complex. There is a need to include the word "poverty" in article 325 so as to avoid discrimination on the ground of poverty including poor people in the general electoral roll.

Hence this Bill.

NEW DELHI;

KUNWAR PUSHPENDRA SINGH CHANDEL

4 July, 2022

ANNEXURE

EXTRACTS FROM THE CONSTITUTION OF INDIA

* * * * *

325. There shall be one general electoral roll for every territorial constituency for election to either House of Parliament or to the House or either House of the Legislature of a State and no person shall be ineligible for inclusion in any such roll or claim to be included in any special electoral roll for any such constituency on grounds only of religion, race, caste, sex or any of them.

No person to be ineligible for inclusion in, or to claim to be included in a special, electoral roll on grounds of religion, race, caste or sex.

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(Shri Kunwar Pushpendra Singh Chandel, M.P.)